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Title: Paper laid on the Table of the House by members/Ministers.

खान मंत्री (श्री शीश राम ओला) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) राष्ट्रीय खनिज नीति, 2008 की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-8508/08)

(2) (एक) जवाहरलाल नेहरू एल्यूमिनियम रिसर्च डेवलपमेंट एंड डिजाईन सेंटर, नागपुर के वर्ष 2006-2007 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) जवाहरलाल नेहरू एल्यूमिनियम रिसर्च डेवलपमेंट एंड डिजाईन सेंटर, नागपुर के वर्ष 2006-2007 के कार्रकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-8508A/08)

खान मंत्री (श्री शीश राम ओला) : महोदय, मैं श्री महावीर प्रसाद की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) (एक) कॉयर् बोर्ड, कोट्टि के वर्ष 2006-2007 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखा परीक्षा प्रतिवेदन।

(दो) कॉयर् बोर्ड, कोट्टि के वर्ष 2006-2007 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-8509/08)

(3) (एक) खादी और ग्रामोद्योग आयोग, मुंबई के वर्ष 2006-2007 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(दो) खादी और ग्रामोद्योग आयोग, मुंबई के वर्ष 2006-2007 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-8510/08)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): Sir, on behalf of Shri Kamal Nath, I beg to lay on the Table:-

(1) A copy of the Foreign Trade Policy, 2004-2009 updated as on 11th April, 2008 (Hindi and English versions).

(Placed in Library, See No. LT-8511/08)

(2) A copy of the Handbook of Procedures (Vol.I) – 2004-2009 (updated as on 11th April, 2008) (Hindi and English versions).

(Placed in Library, See No. LT-8512/08)

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): Sir, on behalf of Shri H.R. Bhardwaj, I beg to lay

on the Table-

(1) A copy of the Delimitation Commission of India Order No. 56 published in Notification No. O.N.26(E) (Hindi and English versions) in Gazette of India dated the 28th March, 2008, making certain amendments in the Delimitation Commission Order No. 49 dated 14th June, 2007, under sub-section (3) of section 10 of the Delimitation Act, 2002.

(Placed in Library, See No. LT-8513/08)

(2) A copy of the Notification No. O.N. 11 (E) (Hindi and English versions) published in Gazette of India dated the 25th February, 2008, containing corrigendum to the Notification No. 282/KT/2007-Vol. V. dated 2nd July, 2007, issued under Delimitation Commission Act, 2002.

(Placed in Library, See No. LT-8514/08)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2006-2007.
 - (ii) Annual Report of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-8515/08)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2006-2007.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2006-2007, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2006-2007.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT-8516/08)

(5) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh (National Population Stabilisation Fund), New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT-8517/08)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2006-2007.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT-8518/08)

(9) A copy of the Dental Council of India Revised BDS Course Regulations, 2007 (Hindi and English versions) published in Notification No. DE-22-2007 in Gazette of India dated the 10th September, 2007 under sub-section (4) of section 20 of the Dentist Act, 1948, together with a corrigendum thereto published in Notification No. DE-22-2007 dated the 11th January, 2008.

(Placed in Library, See No. LT-8519/08)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA):
Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

(i) S.O. 351(E) published in Gazette of India dated the 18th February, 2008 regarding acquisition of land for building (widening/ four-laning etc), maintenance management and operation of National Highway No. 58 (Meerut-Muzaffarnagar Section) in the State of Uttar Pradesh.

(ii) S.O. 164(E) published in Gazette of India dated the 29th January, 2008 regarding acquisition of land for building (widening/four-laning etc), maintenance management and operation of National Highway No. 17 in the State of Kerala.

(iii) S.O. 1950(E) published in Gazette of India dated the 16th November, 2007 regarding acquisition of land for building (widening/ four-laning etc), maintenance management and operation of National Highway No. 47 [Tamil Nadu/Kerala Border (Walayar-Thrissur Section)] in the State of Kerala.

(iv) S.O. 1951(E) published in Gazette of India dated the 16th November, 2007 regarding acquisition of land for building (widening/ four-laning etc), maintenance management and operation of National Highway No. 47 (Vaniampara to Thrissur Section) in the State of Kerala.

(v) S.O. 1952(E) published in Gazette of India dated the 16th November, 2007 regarding acquisition of land for building (widening/ four-laning etc), maintenance management and operation of National Highway No. 47 (Walayar-Thrissur Section) in the State of Kerala.

(vi) S.O. 282(E) published in Gazette of India dated the 8th February, 2008 regarding acquisition of land for building (widening/ four-laning etc), maintenance management and operation of different stretches of National Highway Nos. 13,17 and 48 in the State of Karnataka.

(vii) S.O. 335(E) published in Gazette of India dated the 15th February, 2008 making certain amendments in the Notification No. S.O. 1535 (E) dated the 13th September, 2007.

(viii) S.O. 1899(E) published in Gazette of India dated the 8th November, 2007 regarding acquisition of land for building (widening/ four-laning etc), maintenance management and operation of National Highway No. 48 (Nelamangala-Hassan Section) in the State of Karnataka.

(ix) S.O. 1900(E) published in Gazette of India dated the 8th November, 2007 regarding acquisition of land for building (widening/ four-laning etc), maintenance management and operation of National Highway No. 4 (Mulabagal-Kolar-Bangalore Section) in the State of Karnataka.

(x) S.O. 1929(E) published in Gazette of India dated the 14th November, 2007 regarding acquisition of land for building (widening/ four-laning etc), of National Highway No. 4 (Mulabagal-Kolar-Bangalore Section) in the State of Karnataka.

(xi) S.O. 415(E) published in Gazette of India dated the 3rd March, 2008 making certain amendments in the Notification No. S.O. 1741 (E) dated the 10th October, 2006.

(xii) S.O. 528(E) published in Gazette of India dated the 19th March, 2008 regarding rates of fees to be recovered from the users of National Highway No. 2 [Etawah to Secundera (Kanpur-Dehat)] in the State of Uttar Pradesh.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item nos. (iii to v and viii to x) of (1) above

(Placed in Library, See No. LT-8520/08)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD) : Sir, on behalf of Shri Shriprakash Jaiswal, I beg to lay on the Table –

(1) A copy of the Central Industrial Security Force (Group 'A' Executive Cadre) Recruitment (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 201 (E) in Gazette of India dated the 24th March, 2008, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

(Placed in Library, See No. LT-8521/08)

(2) A copy of the Foreign Contribution (Regulation) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R.83(E) in Gazette of India dated the 12th February, 2008, under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.

(Placed in Library, See No. LT-8522/08)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): Sir, I beg to lay on the Table:-

(1) A copy of the Notification No. 428(E) (Hindi and English versions) published in Gazette of India dated the 4th March, 2008 recognizing laboratories mentioned therein as the Environmental Laboratories to carry out the function entrusted to such laboratories issued under sections 12 and 13 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT-8523/08)

(2) A copy of the Environment (Protection) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 186 (E) in Gazette of India dated the 18th March, 2008 under section 26 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT-8524/08)

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry for the year 2008-2009.

(Placed in Library, See No. LT-8525/08)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): Sir, on behalf of Shrimati D. Purandeswari, I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2006-2007.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-8526/08)

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 25 Indira Gandhi National Open University Act, 1985:-

(i) Notification No. IG/Admn.(G)/Registrar/2003/753 published in Weekly Gazette of India dated the 7th April, 2007 making certain amendments to sub-clauses (b) and (d) of the Statute 5 (7) of the Indira Gandhi National Open University Act, 1985.

(ii) Notification No. IG/Admn.(G)/St.10A/2003/950 published in Weekly Gazette of India dated the 22nd September, 2007 making certain amendments/addition to clause (1) (12) of Statute 10A of the Indira Gandhi National Open University Act, 1985.

(Placed in Library, See No. LT-8527/08)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year 2006-2007.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT-8528/08)

